

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
PRINCIPAL BENCH**

**ITEM No. 4  
(IB)-1444(PB)/2018**

**IN THE MATTER OF:**

Reliance Commercial Finance Ltd. .... Applicant/petitioner  
v.  
Sunar Jewels Pvt. Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code (CIRP)**

**Order delivered on 25.10.2019**

**Coram:**

**DR. DEEPTI MUKESH  
HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the IRP Mr. Manoj Garg, IRP

**ORDER**

**CA-2284(PB)/2019:-**

This is an application filed by the Resolution Professional with a prayer for extension of Corporate Insolvency Resolution Process period for further 90 days beyond the initial 180 days. The application is supported by the resolution passed by the CoC in its 9<sup>th</sup> meeting held on 17.10.2019 and has armed the resolution professional to file the present application for extension of time. The resolution has been carried out by CoC unanimously with voting share of 100 %. Learned RP has also placed on record voting results. Considering the documents placed on record and

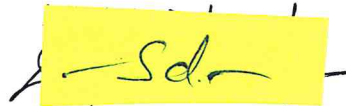


submissions made by the RP, we are satisfied that a case is made out for extension of time in order to reach a Corporate Insolvency Resolution Process in respect of the Corporate Debtor. Accordingly, the application is allowed, the time for CIR Process is extended for further 90 days beyond 180 days from 22.10.2019.

The application stands disposed of.



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**



**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**

25.10.2019  
Aarti Makker